

REPORTS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTH SESSION—SECOND LOK SABHA

Thirtieth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

December, 1958

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**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

THIRTIETH REPORT

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee present on their behalf, this their Thirtieth Report.

2. The Committee met on the 24th November, 1958 for—

(1) Classification and allocation of time for discussion of the following Bills under Rule 294(1) (b) and 294(1) (c) of the Rules of Procedure respectively:—

(1) The Representation of the People (Amendment) Bill (*Amendment of section 116A*) by Shri N. Keshava.

(2) The Sterilisation of the Unfit Bill by Shri Jagdish Awasthi.

(2) Examination of the following Bills, seeking to amend the Constitution, under Rule 294(1) (a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill (*Omission of articles 291 and 362*) by Shri Chintamani Panigrahi.

(2) The Constitution (Amendment) Bill (*Amendment of articles 217 and substitution of article 222*) by Shri Subiman Ghose.

(3) The Constitution (Amendment) Bill (*Amendment of the preamble and substitution of article 38*) by Shri Rajendra Singh.

(4) Constitution (Amendment) Bill (*Amendment of articles 136, 226, 227, 228 and 329*) by Shri Shree Narayan Das.

(5) Constitution (Amendment) Bill (*Amendment of the Eighth Schedule*) by Shri Atal Bihari Vajpayee.

II. Classification of and allocation of time to Bills

3. The Members in charge of the Bills due for classification and allocation of time and the representatives of the Ministries concerned had been invited to present their views on these Bills before

the Committee. The representatives of the Ministries of Law and Health were present at the sitting. Both the members in charge of the Bills namely, Sarvashri N. Keshava and Jagdish Awasthi attended the sitting.

4. After hearing the views of the representatives of the Ministries and members in charge of the Bills and considering all aspects of the Bills, the Committee placed both the Bills under category B and allotted time for each Bill as shown below:—

Sl. No.	Name of the Bill and the Member in charge	Bill No.	Category assigned	Time allotted by the Committee	Remarks
1	The Representation of the People (Amendment) Bill (Amendment of section 116A) by Shri N. Keshava.	65 of 1958	B	½ hour.	
2	The Sterilisation of the Unfit by Shri Jagdish Awasthi.	94 of 1958	B	1 hour.	

III. Examination of the Constitution (Amendment) Bills

5. The members who had given notice of the Bills and the representatives of the Ministries concerned with the Bills, had been invited to be present at the sitting. Sarvashri Chintamani Panigrahi, Subiman Ghose and Atal Bihari Vajpayee attended the sitting. The representatives of the Ministry of Home Affairs were present.

6. (a) The Constitution (Amendment) Bill (*Omission of articles 291 and 362*) by Shri Chintamani Panigrahi.

(b) The Constitution (Amendment) Bill (*Amendment of articles 217 and substitution of articles 222*) by Shri Subiman Ghose.

After hearing the views of the representatives of the Ministry of Home Affairs and the members concerned, the Committee considered all aspects involved in the two Bills. Thereafter the members in charge agreed not to press for their Bills.

7. (c) The Constitution (Amendment) Bill (*Amendment of preamble and substitution of article 38*) by Shri Rajendra Singh.

(d) The Constitution (Amendment) Bill (*Amendment of articles 136, 226, 227, 228 and 329*) by Shri Shree Narayan Das.

(e) The Constitution (Amendment) Bill (*Amendment of the Eighth Schedule*) by Shri Atal Bihari Vajpayee.

The Committee postponed consideration of these Bills.

IV. Recommendation

8. The Committee recommend that the categorisation and allocation of time to Bills by the Committee as shown in para 4 above be agreed to by the House.

NEW DELHI,
The 25th November, 1958.

HUKAM SINGH.